

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED: 7.5.2020

NOTIFICATION

Sub: Covid-19 Pandemic – Extension of lockdown by the Government of Telangana till 29.5.2020 – Suspension of work in High Court for the State of Telangana till 7.5.2020 – Taking up of final hearing, pending admission, and other matters in addition to extreme urgent matters – Further Instructions – Issued.

- Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2 High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
3 Guidelines dated 27.3.2020 for online filing and video-conferencing
4. Notification in ROC No. 394/SO/2020, dated 13.4.2020.
5. Notification in ROC No. 394/SO/2020, dated 17.4.2020.
6. Notification in ROC No. 394/SO/2020, dated 19.4.2020.
7. High Court's in Roc.No.394/SO/2020, dt.25.4.2020.

In continuation of the Circular/Notifications in the reference 1 to 7 cited and consequent to the extension of lockdown declared by the Government of Telangana till 29.5.2020, the suspension of the regular Judicial and Administrative work in the High Court is extended till 29.5.2020. However, the High court will continue to take up the final hearing, pending admission, and other matters as decided by the respective Hon'ble Judges as per the Roster, in addition to extreme urgent matters, as mentioned in the reference 5th cited through video-conferencing. Those Advocates/Government Pleaders/Standing Counsel, who have no facility of video-conferencing in their office, may address the Court from the Control Rooms established in the State Judicial Academy, Secunderabad, and for any assistance they may contact five digit helpline number 14637.


REGISTRAR GENERAL 7/5/2020